

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-119/2001/229 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 9th January, 2025.

Sub: **Casual leave and Restricted Holiday**

Ref:- Your letter No. DJL/82/2025 Dated 04.01.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 16.01.2025 as well as Restricted Holiday on 17.01.2025, along with station leave permission, from the morning of 11.01.2025 till the morning of 18.01.2025.** The Addl. Sessions-cum-Special Judge, POCSO, Lakhimpur, NL and in her absence, the Addl. District & Sessions Judge (FTC), Lakhimpur, NL and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-119/2001/230 /A, dated 09-01-2025

Copy to:

1. The Project Manager, Gauhati High Court.

09/01/25

JT. REGISTRAR (VIGILANCE)

[Signature]